

I shall certainly share that with the House and shall take a decision with the opinion of the House.

SHRI RAM NAIK (Bombay-North): Will you not discuss with us? (*Interruptions*)

[*Translation*]

MR. SPEAKER: He has already said that he will hold discussion on about it.

(*Interruptions*)

[*English*]

SHRI ANNA JOSHI (Pune): Sir, nearly 200 representatives of the Ex-Servicemen have begun their fast and dharna at India Gate, New Delhi, from today in protest against the delay on the part of the Government in implementing "one rank one pension" formula in respect of those veterans who have fought bravely for the Motherland. The Government should have avoided this bitter turn and compelling them to take recourse to fast and dharna. The Government should immediately diffuse the discontentment among all veterans and ex-servicemen and take steps in effecting the formula of 'one rank one pension'. (*Interruptions*)

SHRI JASWANT SINGH (Chittorgarh): Sir, this whole question of 'one rank one pension' has the commitment of all the political parties. It is a part of our Party's manifesto also. The previous Government indeed went through an exercise for it. Even before this consideration by the previous Government, late Mrs. Gandhi had established a high level Committee for ex-Servicemen. I was member of that committee. Thereafter, on the recommendation of that high level Committee, the previous Government went through an exercise, a formulation was prepared, I was party to the preparation of that formulation also, and an announcement was made. What is extremely distressing is that after the announcement was made it

was withdrawn and one rank one pension or ad hoc increment that was granted to ex-Servicemen was withdrawn. This is a very unsatisfactory state. This question of their sitting in dharna at the Boat Club etc. is only an aspect of this unsatisfactory state of affairs. I would beseech the Government—the hon. Finance Minister is also here—that we must consider this issue of one rank one pension, which has greatly agitated the ex-servicemen all over the country and take very early decision on this, Sir.

[*Translation*]

SHRI RAM VILAS PASWAN (Roser): Mr. Speaker, Sir, we all support this issue. One issue out of these four-five issues is very important. Government should deal with it seriously. This is not a party matter. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): There is a commitment on this by the Government. So it should be implemented. It has been pending for a long time.

SHRI CHANDRAJIT YADAV (Azamgarh): We approached the President of India also on this issue. (*Interruptions*).....It is creating a lot of resentment.

SHRI BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Speaker, Sir.....(*Interruptions*).

MR. SPEAKER: You also endorse it. Maj. Gen. Khanduri is also endorsing it.

[*Translation*]

SHRI RAM PRASAD SINGH (Bikramganj): Mr. Speaker, Sir, through you I would like to draw the attention of the Government towards the fact, that 'Camoor hills' located to the West and South border of Uttar Pradesh, to the East and North

border of Madhya Pradesh are becoming sanctuaries of criminals. The criminals after committing crimes take shelter in these hills and this is becoming a serious problem for the Government. Buxar, Jhabua, Rohtas and Aurangabad districts of Bihar, Mirzapur district of Uttar Pradesh and Bilaspur district of Madhya Pradesh are affected thereby. I urge upon the Government to set up a cantonment on the Camoor hills situated on the Southern Side of Rohtas district and Sasaram district headquarters in view of the public interest as well from administration point of view so that this growing menace could be contained.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I would like to raise the issue which has been raised several times in the House. It pertains to Meghalaya. This matter came before the Supreme Court day before yesterday i.e. the 23rd instant. The attorney General of India who can come and sit in the House to witness the proceedings spoke in favour of the Speaker of Meghalaya. Supreme Court Justice Kuldip Singh has observed that:

[English]

"Can the Speaker do whatever he likes? Can he be a judge in his own cause? You are now appearing for the Speaker. That is not fair."

[Translation]

This was said by the Justice Kuldip Singh to our Attorney General. Mr. Speaker, Sir, this issue is becoming very serious because inspite of raising this issue again and again, no assurance is coming forward either from the Government or from the Prime Minister or from the ruling party to the effect that anything that is contrary to the constitution will never be allowed to happen in Meghalaya. The Speaker of that House got himself elected as a leader, then suspended five members and later on removed them from membership. We were not given any assurance to the effect that

such a thing will not be allowed to happen there. Mr. Speaker, Sir, the Chief Justice of the Supreme Court and Justice Kuldip Singh(Interruptions)

[English]

MR. SPEAKER: You are quoting something which is not before the House. Please do not quote exact words.

[Translation]

SHRI GEORGE FERNANDES: I was only saying that those people who were present in Court.....(Interruptions).....

MR. SPEAKER: Please do not speak like that.

[English]

SHRI SOMNATH CHETTERJEE (Bolpur): What is the attitude of the Central Government? How is the Attorney General appearing without the clearance of the Central Government? (Interruptions)

MR. SPEAKER: You are quoting exact words. We do not know what was said there.

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, you can contradict me, if I am wrong.

[English]

MR. SPEAKER: You are quoting exact words about which we do not know. If you have to quote from any document or anything, you have to put it before the House also. So, please do not quote, but give the gist.

[Translation]

SHRI GEORGE FERNANDES: I am quoting these words on my own responsibility. All right, do not put these words in quotes and unquotes, but if the Attorney General said there